

Ms.Kamini Jaiswal, Adv.

UPON hearing counsel the Court made the following
O R D E R

The decision of the Full Bench of the High Court of Andhra Pradesh is challenged before us.

Heard learned Attorney General for India and also Mr.Harish Salve, learned senior counsel for the respondents.

The Act passed by the A.P.Legislature giving 4% reservation to Group 'E' of the Backward Classes was challenged before the High Court and the same was struck down by the High Court on various counts. As several Constitutional issues are involved in these appeals, as an interim measure, we direct that for the time being, reservation of 4% be extended first to the 14 categories mentioned in the Schedule appended to the Act (The Andhra Pradesh Reservation in favour of Socially and Educationally Backward Classes of Muslims Act, 2007)(Act No.26 of 2007), excluding creamy layer. This is a temporary measure till the matter is finally decided. These matters are referred

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to the Constitution Bench to be listed in the 2 nd week of August, 2010 along with C.A.No.7513/2005 for appropriate directions.

(G.V.Ramana)
Court Master

(Vijay Dhawan)
Asst.Registrar